

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4355  
ANSWERED ON:22.12.2005  
FORGERY IN ORDNANCE FACTORY, DEHRADUN  
Koya Dr. P. Pookunhi

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Defence Audit Authorities have reported a case of forgery allegedly committed by Ordnance Factory, Dehradun;
- (b) if so, the details thereof;
- (c) whether any enquiry has been conducted in this regard;
- (d) if so, the outcome thereof;
- (e) the action taken against the erring officials held responsible; and
- (f) if not, the reasons therefor?

**Answer**

(SHRI BIJOY KRISHNA HANDIQUE)  
MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

- (a) A case of procedural irregularity has been observed by Defence Audit.
- (b) It was reported that the inspection documents for supply of items to Army were certified by the agency other than designated.
- (c) Unit level enquiry has been conducted.
- (d) The item under consideration is simultaneously supplied to Army and MHA. Supplies to Army are inspected by Controller of Quality Assurance. MHA accepts the stores under self certification by the factory. The inspection documents got mixed up. The documents for MHA were inadvertently attached with documents for the supplies to Army.
- (e) No action was taken against any individual.
- (f) the mistake occurred inadvertently. Preventive measures have been taken to avoid recurrence of such mistakes by the factory.